FORM G
INVITATION FOR EXPRESSION OF INTEREST
OF INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED
OPERATING IN REAL ESTATE AT
GHAZIABAD, UTTAR PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

<table>
<tr><th>Sl. No.</th><th colspan="2">RELEVANT PARTICULARS</th></tr>
<tr><td>1.</td><td>Name of the corporate debtor along with PAN & CIN</td><td>INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED
PAN: AAGCS4747R
CIN: U74899DL2002PTC114606</td></tr>
<tr><td>2.</td><td>Address of the registered office</td><td>Unit No 154, F.F, Aggarwal Shopping Center, Plot No.2, LSC, Block-CD, Pitampura, Delhi-110034</td></tr>
<tr><td>3.</td><td>URL of website</td><td>www.ihcentre.in</td></tr>
<tr><td>4.</td><td>Details of place where majority of fixed assets are located</td><td>Indirapuram, Ghaziabad, Uttar Pradesh</td></tr>
<tr><td>5.</td><td>Installed capacity of main products/ services</td><td>IHCPL project is divided in three phases (I, II & III). The project was planned for 1.92 FAR having three objectives, (Socio-cultural- 45%, Commercial- 28%, Recreational- 27%). Phase-I is complete and part-OC has been obtained. Construction of Phase-II & III shall have to be completed as per the area available, mentioned below: -
<table>
<tr><th>Phase</th><th>Floor</th><th>Available (Sq. Ft.)</th><th>Category</th></tr>
<tr><td>I</td><td>2nd Floor</td><td>3,527</td><td>Recreational</td></tr>
<tr><td>II</td><td>2nd Floor</td><td>16,849</td><td>Recreational</td></tr>
<tr><td>II</td><td>3rd Floor</td><td>79,760</td><td>Recreational</td></tr>
<tr><td>II</td><td>Club Suites</td><td>13,685</td><td>Recreational</td></tr>
<tr><td>III</td><td>Q Block, GF</td><td>17,596</td><td>Commercial</td></tr>
<tr><td>III</td><td>Q Block, FF</td><td>40,000</td><td>Recreational</td></tr>
<tr><td>III</td><td>Unconstructed</td><td>2,05,474</td><td>Socio-cultural</td></tr>
<tr><td></td><td>Total</td><td>3,76,891</td><td></td></tr>
</table>
Note:
The unconstructed area of approx. 2,05,474 Sq. Ft. in Phase-III is non-transferable.
The achievable FAR as per the initial consultation with Architect, M/s G. P. Mathur & Associates, the architecture design and development drawings is 2.41. However, this is subject to final discussion to be held with the architect as well as GDA.</td></tr>
<tr><td>6.</td><td>Quantity and value of main products/ services sold in last financial year</td><td>NIL
NOT APPLICABLE</td></tr>
</table>

7.	Number of employees/ workmen	Employees- 10 (Ten) Workmen- 0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Prospective Resolution Applicant may submit the request to the Resolution Professional by mail at irp.indirapuram@gmail.com and/or nksharma.fcs@gmail.com URL: www.ihcentre.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Prospective Resolution Applicant may submit the request to the Resolution Professional by mail at irp.indirapuram@gmail.com and/or nksharma.fcs@gmail.com URL: www.ihcentre.in
10.	Last date for receipt of expression of interest	16.10.2025
11.	Date of issue of provisional list of prospective resolution applicants	21.10.2025
12.	Last date for submission of objections to provisional list	26.10.2025
13.	Date of issue of final list of prospective resolution applicants	31.10.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05.11.2025
15.	Last date for submission of resolution plans	04.12.2025
16.	Process email id to submit Expression of Interest	irp.indirapuram@gmail.com and/or nksharma.fcs@gmail.com
17.	Detail of Corporate debtor's registration status as MSME	Reg. No. UDYAM-DL-06-0007741 dated 05.12.2020

Note:

1. This invitation for expression of interest is for submission of resolution plan for the Corporate Debtor as a going concern and project wise plan in terms of Regulation 36A(1) of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 on as is where basis, as is what is basis, no recourse basis, of the Corporate Debtor.

Date: 01.10.2025
Place: Gurgaon

NARENDER KUMAR SHARMA ★ Registration No. IBBI/IPA-002/IP-N00125/2017-18/10294 ★ NCR-DELHI ★ INSOLVENCY PROFESSIONAL

Narender Kumar Sharma
Resolution Professional
Indirapuram Habitat Centre Private Limited
IBBI/IPA-002/IPN00125/2017-2018/10294
AFA Valid up to 31.12.2025
D-1/2, Welcomgroup CGHS, Plot No. 6,
Sector-3, Dwarka New Delhi-78

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

VAYU PUTRA CONSTRUCTIONS PRIVATE LIMITED

(Under Sub Regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along-with PAN/CIN/LLP No.	VAYU PUTRA CONSTRUCTIONS PRIVATE LIMITED CIN : U70200UP2006PTC032336 PAN : AACCV3069K
2	Address of the registered office	LGF-19, Center Stage Mall Sector-18, Gautam Buddha Nagar, Noida, Uttar Pradesh-201301, India
3	URL of website	N/A
4	Details of place where majority of assets are located	Corporate debtor is non-operational
5	Installed Capacity of main products/service	N/A
6	Quantity and value of main products/services sold in last financial year	N/A
7	Number of Employees/ Workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, list of creditors, relevant dates subsequent events of process are available at :	It can be obtained from resolution professional through an e-mail request to be sent on vpcpl.cirp@gmail.com
9	Eligibility of resolution applicant under section 25(2)(h) of the Code is available at :	It can be obtained from resolution professional through an e-mail request to be sent on vpcpl.cirp@gmail.com
10	Last date for receipt of expression of interest	15.10.2025
11	Date of issue of provisional list of prospective resolution applicants	25.10.2025
12	Last date of submission of objections to provisional list	30.10.2025
13	Date of issue of final list of prospective resolution applicants	09.11.2025
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	30.10.2025
15	Last date for submission of resolution plans	29.11.2025
16	Process email id to submit Expression of Interest	vpcpl.cirp@gmail.com

Sd/-
Mr. Shivanand Chaudhary
Resolution Professional
Reg. No.: IBBI/IPA-001/IP-P-02661/2021-2022/14049
P-306, Logix Blossom County, Noida Sector-137,
Gautam Buddha Nagar (Uttar Pradesh)
For Vayu Putra Constructions Private Limited

Date : 01.10.2025
Place : Noida

Form No.3
(SeeRegulation-13(1)(a)

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

1st Floor SCO 33-34-35 Sector 17-A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/367/2025

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Exh. No.: 27561

HDFC BANK
VS
LT NITIN SINGH TANWAR

To,
(1) LT NITIN SINGH TANWAR
D/W/S/O-Sh. Naresh Pal Tanwar
LATE NITIN SINGH TANWAR SON OF SHRI NARESH PAL TANWAR, R/O E-29/1 MH LINES NEAR TANK CHOWRAHA, MATHURA CANTT. UP -281001 Mathura, UTTAR PRADESH - 281001

(2) SMT SITA TANWAR
W/O SH. NARESH PAL TANWAR, R/O E-29-1, MH LINES, NEAR TANK CHOWREAHA, MATHURA CANTT., UP
W/O SH. NARESH PAL TANWAR, R/O E-29-1, MH LINES, NEAR TANK CHOWREAHA, MATHURA CANTT., UP
MATHURA, UTTAR PRADESH-281001

SUMMONS

WHEREAS, OA/367/2025 was listed before Hon'ble Presiding Officer/ Registrar on **07/08/2025.**

WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debtsof **Rs. 3040468/-** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 09/10/2025 at 10:30 A.M. failing with the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date:20/08/2025.

Signature of the Officer Authorised issues summons

Note: Strike out whichever is not applicable.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED
OPERATING IN REAL ESTATE AT GHAZIABAD, UTTAR PRADESH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	**Name of the Corporate Debtor along with PAN/CIN/LLP No.**	**INDIRAPURAM HABITAT CENTRE PRIVATE LIMITED** **CIN:** U74899DL2002PTC114606 | **PAN No.:** AAGCS4747R
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III	Unconstructed	2,05,474	Socio-cultural
	Total	**3,76,891**	

Note: The unconstructed area of approx. 2,05,474 Sq. Ft. in Phase-III is non-transferable. The achievable FAR as per the initial consultation with Architect, M/s G. P. Mathur & Associates, the architecture design and development drawings is 2.41. However, this is subject to final discussion to be held with the architect as well as GDA.

6.	Quantity & value of main products/ services sold in last financial year	NIL NOT APPLICABLE
7.	Number of employees/ workmen	Employees- 10 (Ten), Workmen- 0
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Note: This invitation for expression of interest is for submission of resolution plan for the Corporate Debtor as a going concern and project wise plan in terms of Regulation 36A(1) of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 on as is where basis, as is what is basis, no recourse basis, of the Corporate Debtor.

Date : 01.10.2025
Place: Gurgaon

Sd/-
Narender Kumar Sharma
Resolution Professional for Indirapuram Habitat Centre Private Limited
Regn. No.: IBBI/IPA-002/IPN00125/2017-2018/10294 | **AFA Valid up to:** 31.12.2025
Add.: D-1/2, Welcomgroup CGHS, Plot No. 6, Sector-3, Dwarka New Delhi-78

DEMAND NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED
CIN: U67100MH2007PLC174759
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, ("the Act") read with rule 3 (1) of the Security Interest (Enforcement) Rules 2002.

The undersigned being the Authorized Officer of the **Edelweiss Asset Reconstruction Company Limited ("EARC")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. In exercise of powers conferred under the Section 13 (12) of the Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notice under section 13 (2) of The Act, calling upon the following borrower(s), to repay the amounts mentioned in the respective Demand Notice issued to them the details of which are given below. As security for due repayment of the loan, the following assets have been mortgaged to EARC by the said borrower(s) respectively.

In terms of section 5 of the SARFAESI Act, Original Lender has unconditionally and irrevocably assigned below loan accounts along with underlying security to **Edelweiss Asset Reconstruction Company Limited,** also acting in its capacity as Trustee of various trusts mentioned herein below vide Assignment Agreements. Pursuant to this assignment, all the rights of the Original Lender have been transferred to "**EARC**". EARC is now the Secured Creditor in respect of the said Loan Accounts. EARC is vested with all the powers, authorities, right and title to further pursue proceedings under the provisions of the **SARFAESI** Act in order to realize the dues standing in the said Loan Accounts.

In connection with above, Notice is hereby given once again, to the Borrower(s) to pay EARC, within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice, from the date(s) mentioned below till the date of payment and/or realization, payable

Sl No	Name Of The Borrower(s)/ Co-Borrower (s)/Loan Account Number	Demand Notice Date & Amount	Assignor & Details of the Trust
1.	SANJAY SINGH(BORROWER) REKHA SANJAY (CO-BORROWER) Loan Account Number:- 106MSM001021092, 106MSM001034959	Rs. 59,28,686.83/- (4943927.73 + 984759.10) & 22.09.2025	Essel Finance Business Loan Ltd. & EARC TRUST SC 435

Description Of Property:- All that piece and parcel of Plot bearing No. 9-C and constructed measuring 112.50 Sq.yds. i.e. 94.06 Sq.mtrs comprised in Khasra No. 821/2/1, situated at Hanuman Khand,Gulab Vatika Village, Bahata Hazipur ParganaLoni, Tehsil and Distt. Ghaziabad, UP Bounded in **East-** 30 Feet Road, **West-** Plot No. 9, **North-** Part of Plot No. 9, **South** - Plot of Rakesh (Part of Plot No. 9 C)

If the said Borrowers shall fail to make payment to EARC as aforesaid, EARC shall proceed against the above secured assets under the section 13 (4) of the Act and applicable rules, entirely at the risks of the said Borrower(s) as to costs and consequences. The borrowers are prohibited under The Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of EARC. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 01.10.2025 **Sd/- Authorized Officer**
Place: Ghaziabad **For Edelweiss Asset Reconstruction Company Limited**

Edelweiss Asset Reconstruction

Before the Central Government
Registrar of Companies, New Delhi

In the matter of sub-section (3) of section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009 In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND in the matter of **Beyond Curve Consulting LLP** having its registered office at **"Unit no. 501, 5th floor, ABW Elegance Tower, Non-Hierarchical Centre, Jasola, New Delhi-110025"** *(Petitioner LLP).*

Notice is hereby given to the General Public that the Petitioner LLP proposes to make a petition to Registrar of Companies, Delhi under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its registered office from **"Unit no. 501, 5th floor, ABW Elegance Tower, Non-Hierarchical Centre, Jasola, New Delhi-110025"** to **"Unit C-1503, 15th Floor, ATS Bouquet, Sector-132, Noida, Uttar Pradesh-201301"**. Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by registered post, his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Registrar of Companies, Delhi, within 21 (twenty one) days from the date of publication of this notice; with a copy to the Petitioner LLP delivered at its registered office address as mentioned above. The LLP agreement with amendment in its registered office has been executed as on 20-Jun-2025."

For and on behalf of
Beyond Curve Consulting LLP
Sd/-
Gopal Maheshwari

Date : 01-Oct-2025
Place : Noida

Before the Central Government
Registrar of Companies, Kanpur

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009
In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3)
And
In the matter of **Lawsharks Associates LLP** having its registered office at **Office No. F-04, A-44, Sector-2, Noida Nearest Sector 15 Metro Station, Noida Sector 16, Gautam Buddha Nagar, Noida, Uttar Pradesh, 201301**

... Petitioner

Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, Kanpur under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the state of "Uttar Pradesh" to the state of "Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies, Kanpur, Office of Registrar of Companies, Uttar Pradesh, 2nd Floor, Kendriya Bhawan, GPOA Building, Fazalganj, Kanpur- 208012, within 21(twenty one) days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.

For and on behalf of
Lawsharks Associates LLP
Sd/-
Nitin Bhardwaj
Designated Partner
DPIN: 10680237

Place: Noida
Date: 29.09.2025

ADDRESS: Office No. F-04, A-44, Sector-2 Noida Nearest Sector 15 Metro Station, Noida Sector 16, Gautam Buddha Nagar, Noida, Uttar Pradesh, 201301

HINDUJA HOUSING FINANCE

HINDUJA HOUSING FINANCE LIMITED
Registered Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
Branch office: 311 & 312,GD ITL, Northex Towers-A9, Netaji Subhash Place, New Delhi-110034

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To,
1. MR. ABBAS ALI
H.No 73 Sahipur Market BH Block,
Shalimar Bagh Delhi-110058
...Borrower

2. MRS. AWIDA
H.No 73 Sahipur Market BH Block,
Shalimar Bagh Delhi-110058
...Co-Borrower

LAN – HR/GGN/FRBD/A000001248.

Whereas vide Order dated 21.06.2025 passed by Office of Ld. District Magistrate Gautam Budh Nagar the physical possession of the property being All that piece and parcel of Residential Flat No 104 On First Floor (without roof rights) area measuring 75 sq mtrs Built On Plot 44, 45, 46, & 47, Khasra No. 3ka, Colony Shiv Shankar Vatika, situated in Krishna Madhav Society, Village Chhaprola, Pargana & Tehsil Dadri, District Gautam Budh Nagar U.P has been taken over by M/s Hinduja Housing Finance Ltd. on 26.09.2025.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Dated : 27-09-2025 **Authorised Officer**
Place : Delhi **For Hinduja Housing Finance Limited**

HINDUJA HOUSING FINANCE

HINDUJA HOUSING FINANCE LIMITED
Registered Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015
Branch office: 311 & 312,GD ITL, Northex Towers-A9, Netaji Subhash Place, New Delhi-110034

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To,
1. MR. AMIT KUMAR
H.No 298, Sec-2,
Chiranjeev Vihar, Ghaziabad,
Uttar Pradesh-201004
...Borrower

2. MRS. GUDIYA AMIT KUMAR
H.No 298, Sec-2,
Chiranjeev Vihar, Ghaziabad,
Uttar Pradesh-201004
...Co-Borrower

LAN – DL/DEL/DLHI/A000000923.

Whereas vide Order dated 22.05.2025 passed by Office of Ld. District Magistrate Gautam Budh Nagar the physical possession of the property being All that piece and parcel of Residential Flat No U.G-03, on Upper Ground Floor Without Roof Rights, in Block A area measuring 85.55 sq yards i.e 71.52 sq mtrs Out of Khasra No.13 situated at Anmol Residency, in the village Girdharpur Sunarsi Pargana & Tahsil Dadri District Gautam Budh Nagar U.P has been taken over by M/s Hinduja Housing Finance Ltd. on 26.09.2025.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Dated : 27-09-2025 **Authorized Officer**
Place : Delhi **For Hinduja Housing Finance Limited**

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA. Initial Public Offer of equity shares on the main board of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE", and together with BSE, the "Stock Exchanges") in compliance with Chapter II of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI ICDR REGULATIONS, 2018").

PUBLIC ANNOUNCEMENT

wework
INDIA

WEWORK INDIA MANAGEMENT LIMITED

(Please scan this QR code to view the RHP)

Our Company was incorporated as "Halosaur Bengaluru Private Limited" on May 13, 2016, as a private limited company under the Companies Act 2013, at Bengaluru, Karnataka pursuant to a certificate of incorporation issued by the Central Registration Centre (**"CRC"**). Subsequently, pursuant to a resolution passed by our Board dated November 29, 2016, and a special resolution passed by our Shareholders dated December 10, 2016, the name of our Company was changed to "WeWork India Management Private Limited", and a fresh certificate of incorporation dated December 23, 2016, was issued by the Registrar of Companies, Karnataka at Bengaluru (**"RoC"**). Upon the conversion of our Company into a public limited company, pursuant to a resolution passed by our Board on September 27, 2024, and a special resolution passed by our Shareholders on October 18, 2024, the name of our Company was changed to "WeWork India Management Limited", and a fresh certificate of incorporation dated November 19, 2024, was issued by the Registrar of Companies, Central Processing Centre. For details of changes in the registered office of our Company, see ***"History and Certain Corporate Matters – Changes in the registered office"*** on page 309 of the red herring prospectus dated September 27, 2025 (**"RHP"** or **"Red Herring Prospectus"**) filed with the RoC.

Corporate Identity Number: U74999KA2016PLC093227; **Registered and Corporate Office:** 6th Floor, Prestige Central 36, Infantry Road, Shivaji Nagar, Bengaluru – 560 001, Karnataka, India.
Contact Person: Udayan Shukla, Company Secretary and Compliance Officer; **E-mail:** cswwi@wework.co.in; **Tel:** +91 88 8456 4500; **Website:** https://wework.co.in/

NOTICE TO INVESTORS

OUR PROMOTERS: JITENDRA MOHANDAS VIRWANI, KARAN VIRWANI AND EMBASSY BUILDCON LLP

INITIAL PUBLIC OFFERING OF UP TO 46,296,296 EQUITY SHARES BEARING FACE VALUE OF ₹ 10 EACH (THE "EQUITY SHARES") OF WEWORK INDIA MANAGEMENT LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE (THE "OFFER PRICE") AGGREGATING TO ₹[●] MILLION THROUGH AN OFFER FOR SALE (THE "OFFER") OF UP TO 35,402,790 EQUITY SHARES BY THE PROMOTER SELLING SHAREHOLDER AGGREGATING TO ₹[●] MILLION AND UP TO 10,893,506 EQUITY SHARES BY THE INVESTOR SELLING SHAREHOLDER AGGREGATING TO ₹[●] MILLION (COLLECTIVELY, THE "SELLING SHAREHOLDERS") (THE "OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES").

THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH, AGGREGATING TO ₹ 35.00 MILLION (CONSTITUTING UP TO [●]% OF THE POST OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY, IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF ₹60 ON THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT").

This Addendum is in reference to the Red Herring Prospectus dated September 27, 2025 filed with the RoC, SEBI and the Stock Exchanges in relation to the Offer. In this regard, potential Bidders should note the following:

1. Post the filing of the Red Herring Prospectus, Vinay Bansal (the "**Petitioner**") filed a writ petition under Article 226 of the Constitution of India before the High Court of Judicature at Bombay, which was served on us on September 30, 2025.

   The Petitioner alleges that: (a) the "WeWork" brand is a key driver of investor interest and the terms of its use favour the interest of our Promoters over that of our Company; (b) our Company has been consistently making losses over several years and the proceeds of the Offer will not create any tangible assets; (c) the Offer proceeds are substantially earmarked to provide an exit to our Promoter, Embassy Buildcon LLP, rather than for our Company's long-term growth; and (d) disclosures are inadequate regarding criminal cases pending against Promoters and Directors, Jitendra Mohandas Virwani and Karan Virwani. The Petitioner further contends that SEBI should act under section 11A of the SEBI Act, 1992 and the DRHP ought to have been rejected under paragraphs 1.2, 1.3, and 1.5 of the SEBI (Rejection of Draft Offer Documents) Order, 2012.

   In this regard, the Petitioner seeks, among others: (i) a writ of mandamus directing SEBI to act on his complaints regarding the DRHP; (ii) a writ of mandamus directing SEBI to investigate his allegations, return the DRHP and RHP filed by the Company, and hold the Offer in abeyance pending such investigation; or, in the alternative, pending the hearing and disposal of the writ, (iii) an order directing SEBI to require our Company to amend the RHP disclosures as necessary to protect the interest of retail investors. The matter is currently pending. For details in respect of complaint from the Petitioner on the DRHP and our responses thereto, please refer to risk factor titled "***26. Post the filing of the Draft Red Herring Prospectus, certain complaints have been made against our Company, some of our Promoters and some members of our Promoter Group by certain parties to, inter alia, SEBI, the BRLMs and the Registrar to the Offer, as applicable. Such complaints may adversely affect our reputation, business and would require us to incur expenditure in defending such legal claims. There is no assurance that there will not be further complaints against our Company, Promoters and members of our Promoter Group which might divert the time, attention and resources of our management***." on page 68 of the RHP.

2. Post the filing of the Red Herring Prospectus, a writ petition dated September 30, 2025 ("**Petition**") was filed by Hemant Kulshrestha ("**Petitioner**") before the High Court of Judicature at Bombay under Article 226 of the Constitution of India.

   The Petitioner, *inter alia*, alleges that despite his complaint dated September 25, 2025, alleging material non-disclosure, no rectification was made in the Red Herring Prospectus. The Petitioner further contends that the DRHP and the RHP conceal the status and consequences of criminal proceedings involving economic offences against our Promoters. Further, the Petitioner asserts that our Company has deliberately omitted in providing a material disclosure in the DRHP with respect to the criminal proceedings initiated against our Promoters, i.e., FIR filed by the Enforcement Directorate and chargesheet under the Prevention of Money Laundering Act, and the chargesheet filed by Central Bureau of Investigation under IPC, each against our Promoter, Jitendra Mohandas Virwani. The Petition also alleges that our Promoters have been involved in multiple litigations involving corruption, criminal conspiracy and money laundering charges and cannot be entrusted with holding positions. Further, the Petition states that failure to update the RHP is misleading and prejudices the interest of potential investors.

   In this regard, the Petitioner seeks, among others, (i) issue writ of mandamus directing SEBI to dispose of his complaint dated September 29, 2025; (ii) a direction to SEBI to ensure appropriate disclosure of all criminal proceedings relating to the Promoters; (iii) a direction to SEBI to investigate and take appropriate action against our Company for non-disclosure; (iv) pending hearing and final disposal of the Petition, on order to keep the Offer in abeyance; or in the alternative, (v) direct SEBI to direct our Company to amend the disclosures as would be considered necessary. The matter is currently pending.

   For details in respect of complaint from the Petitioner on the DRHP and our responses thereto, please refer to risk factor titled "***26. Post the filing of the Draft Red Herring Prospectus, certain complaints have been made against our Company, some of our Promoters and some members of our Promoter Group by certain parties to, inter alia, SEBI, the BRLMs and the Registrar to the Offer, as applicable. Such complaints may adversely affect our reputation, business and would require us to incur expenditure in defending such legal claims. There is no assurance that there will not be further complaints against our Company, Promoters and members of our Promoter Group which might divert the time, attention and resources of our management***." on page 68 of the RHP.

3. In light of the above writ petitions, the fourth row of the table in sections titled "***Summary of the Offer Document- Summary of Outstanding Litigation***" and "***Risk Factors-12. Our Company, Subsidiaries, Promoters, Group Companies, KMPs, SMPs and Directors are involved in outstanding legal proceedings and any adverse outcome in any of these proceedings may adversely impact our business, reputation, financial condition and results of operations***." on pages 21 and 55 of the RHP, respectively shall be updated as set out below under the column "***Other material litigation***":

Name of entity	Criminal proceedings	Tax proceedings	Actions by statutory or regulatory authorities	Disciplinary actions including penalty imposed by SEBI or Stock Exchanges against our Promoters in the last five financial years	Other material litigation	Aggregate amount involved (₹ in million)
Company						
Against our Company	1	23	1	NA	5	1,748.88

4. Subsequent to the filing of the RHP, the Company has also received two complaints, each dated September 29, 2025, from Hemant Kulshrestha and Subham Rawa. The Company and the BRLMs are in the process of responding to these complaints. Once responded, such complaint and responses thereto will be made part of material document for inspection under the section "***Material Contracts and Documents for Inspection***".

BOOK RUNNING LEAD MANAGERS					REGISTRAR TO THE OFFER
JM Financial	ICICI Securities	Jefferies	kotak Investment Banking	360 ONE	MUFG
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg Prabhadevi, Mumbai - 400 025 Maharashtra, India **Tel:** +91 22 6630 3030 / 3262 **E-mail:** WeWork.ipo@jmfl.com **Website:** www.jmfl.com **Investor grievance email:** grievance.ibd@jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration No.:** INM000010361	**ICICI Securities Limited** ICICI Venture House, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India **Tel:** + 91 22 6807 7100 **E-mail:** wework.ipo@icicisecurities.com **Website:** www.icicisecurities.com **Investor grievance e-mail:** customercare@icicisecurities.com **Contact Person:** Rahul Sharma / Abhijit Diwan **SEBI Registration No.:** INM000011179	**Jefferies India Private Limited** Level 16, Express Towers, Nariman Point, Mumbai - 400 021, Maharashtra, India **Tel:** + 91 22 4356 6000 **E-mail:** WeWork.IPO@jefferies.com **Website:** www.jefferies.com **Investor grievance e-mail:** jipl.grievance@jefferies.com **Contact Person:** Suhani Bhareja **SEBI Registration No.:** INM000011443	**Kotak Mahindra Capital Company Limited** 27 BKC, 1st Floor, Plot No. C –27, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Maharashtra, India **Tel:**+91 22 4336 0000 **E-mail:** Wework.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor grievance e-mail:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration No.:** INM000008704	**360 ONE WAM Limited** 360 One Centre, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 Maharashtra, India **Tel:** + 91 22 4876 5600 **E-mail:** WeWork.IPO@360.One **Website:** www.360.one **Investor grievance e-mail:** secretarial@360.one **Contact Person:** Prashant Mody **SEBI Registration No.:** INM000012801	**MUFG Intime India Private Limited** ***(Formerly Link Intime India Private Limited)*** C-101, 1st Floor, 247 Park, Lal Bahadur Shashtri Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India **Tel:** +91 810 811 4949 **E-mail:** weworkindia.ipo@in.mpms.mufg.com **Website:** www.in.mpms.mufg.com **Investor grievance ID:** weworkindia.ipo@in.mpms.mufg.com **Contact Person:** Shanti Gopalkrishnan **SEBI Registration No.:** INR000004058

For **WEWORK INDIA MANAGEMENT LIMITED**
On behalf of the Board of Directors
Sd/-
Udayan Shukla
Company Secretary and Compliance Officer

Place: Bengaluru
Date: September 30, 2025

WEWORK INDIA MANAGEMENT LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the RHP with RoC on September 27, 2025. The RHP is available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at https://wework.co.in/; and on the websites of the Book Running Lead Managers ("**BRLMs**"), i.e. JM Financial Limited, ICICI Securities Limited, Jefferies India Private Limited, Kotak Mahindra Capital Company Limited and 360 ONE WAM Limited at www.jmfl.com, www.icicisecurities.com, www.jefferies.com, https://investmentbank.kotak.com and www.360.one, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see ***'Risk Factors'*** on page 45 of the RHP filed with SEBI and the Stock Exchanges. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges for making any investment decision and should instead rely on the RHP, for making investment decision.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the **"U.S. Securities Act"**) or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) in the United States only to persons reasonably believed to be (as defined in Rule 144A under the U.S. Securities Act and referred to in the Draft Red Herring Prospectus as **"U.S. QIBs"**), in transactions exempt or not subject to the registration requirements of the U.S. Securities Act, and (b) outside of the United States in offshore transactions as defined in and in compliance with under the U.S. Securities Act Regulation S and the applicable laws of the jurisdiction where those offers and sales occur. There will be no public offering in the United States.

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...continued from previous page.

BOOK RUNNING LEAD MANAGERS | **REGISTRAR TO THE OFFER**

AXIS CAPITAL

Axis Capital Limited
1st Floor, Axis House, Pandurang Budhkar Marg, Worli, Mumbai 400 025, Maharashtra, India
Tel: +91 22 4325 2183
E-mail: lgindia.ipo@axiscap.in
Investor grievance e-mail: complaints@axiscap.in
Website: www.axiscapital.co.in
Contact person: Jigar Jain
SEBI Registration: INM000012029

citi

Citigroup Global Markets India Private Limited
1202, 12th Floor, First International Financial Center Plot Nos. C-54 & C-55, G – Block, Bandra Kurla Complex Bandra (East), Mumbai 400 098 Maharashtra, India
Tel: +91 22 6175 9999; **E-mail:** lgeindiaipo@citi.com
Investor grievance e-mail: investors.cgmib@citi.com
Website: https://www.citigroup.com/global/about-us/global-presence/india/disclaimer
Contact person: Sreejesh Pillai / Abhishek Mawandiya
SEBI registration no.: INM000010718

Morgan Stanley

Morgan Stanley India Company Private Limited
Altimus, Level 39 & 40, Pandurang Budhkar Marg, Worli, Mumbai 400 018 Maharashtra, India
Tel: +91 22 6118 1000
E-mail: lgindiaipo@morganstanley.com
Investor grievance e-mail: investors_india@morganstanley.com
Website: www.morganstanley.com
Contact person: Dhruv Lowe
SEBI registration no.: INM000011203

J.P.Morgan

J.P. Morgan India Private Limited
J.P. Morgan Tower, Off CST Road, Kalina Santacruz East, Mumbai 400 098 Maharashtra, India
Tel: +91 22 6157 3000
E-mail: LGEIL_IPO@jpmorgan.com
Investor grievance e-mail: investorsmb.jpmipl@jpmorgan.com
Website: www.jpmipl.com
Contact person: Meet Panchal / Rishank Chheda
SEBI registration no.: INM000002970

BofA SECURITIES

BofA Securities India Limited
Ground Floor, "A" Wing, One BKC, "G" Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051 Maharashtra, India
Tel: +91 22 6632 8000
E-mail: dg.gcib_in_lgeil_ipo@bofa.com
Investor grievance e-mail: dg.india_merchantbanking@bofa.com
Website: https://business.bofa.com/bofas-india
Contact person: Devyani Yadav / Raj Bedmutha
SEBI registration no.: INM000011625

KFINTECH

KFin Technologies Limited
Selenium Tower B, Plot No.31-32, Gachibowli, Financial District, Nanakramguda, Serilingampally Hyderabad 500 032 Telangana, India
Tel: +91 40 6716 2222/ 1800 309 4001
E-mail: lgelectronics.ipo@kfintech.com
Investor grievance e-mail: einward.ris@kfintech.com
Website: www.kfintech.com
Contact person: M Murali Krishna
SEBI registration no.: INR000000221

COMPANY SECRETARY AND COMPLIANCE OFFICER

Anuj Goyal, LG ELECTRONICS INDIA LIMITED
16th - 20th Floor, C-001, Tower D, KP Tower, Sector 16B, Noida 201 301 Uttar Pradesh, India. **Tel:** +91 120 651 6700; **E-mail:** cgc.india@lge.com; **Website:** www.lg.com/in/

Bidders can contact our Company Secretary and Compliance Officer, the BRLMs or the Registrar to the Offer in case of any pre-Offer or post-Offer related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Offer-related queries and for redressal of complaints, investors may also write to the BRLMs.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the ***"Risk Factors"*** beginning on page 38 of the RHP before applying in the Offer. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the websites of the BRLMs, Axis Capital Limited at www.axiscapital.co.in, Citigroup Global Markets India Private Limited at https://www.citigroup.com/global/about-us/global-presence/india/disclaimer, Morgan Stanley India Company Private Limited at www.morganstanley.com, J.P. Morgan India Private Limited at www.jpmipl.com and BofA Securities India Limited at https://business.bofa.com/bofas-india and at the website of the Company, LG ELECTRONICS INDIA LIMITED at www.lg.com/in/ and the websites of the Stock Exchanges, for BSE Limited at www.bseindia.com and for National Stock Exchange of India Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Offer at: www.lg.com/in/, www.axiscapital.co.in, https://www.citigroup.com/global/about-us/global-presence/india/disclaimer, www.morganstanley.com, www.jpmipl.com, https://business.bofa.com/bofas-india and www.kfintech.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered Office of our Company, **LG ELECTRONICS INDIA LIMITED**: Tel: +91 120 651 6700; **BRLMs:** Axis Capital Limited, Tel: +91 22 4325 2183; Citigroup Global Markets India Private Limited, Tel: +91 22 6175 9999; Morgan Stanley India Company Private Limited, Tel: +91 22 6118 1000; J.P. Morgan India Private Limited, Tel: +91 22 6157 3000; BofA Securities India Limited, Tel: +91 22 6632 8000 and **Syndicate Members:** Axis Capital Limited, Tel: +91 22 4325 2183; Citigroup Global Markets India Private Limited, Tel: +91 22 6175 9999; Morgan Stanley India Company Private Limited, Tel: +91 22 6118 1000; J.P. Morgan India Private Limited, Tel: +91 22 6157 3000; BofA Securities India Limited, Tel: +91 22 6632 8000, Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Offer. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Axis Securities Limited, Almondz Global Securities Limited, Anand Rathi Share & Stock Brokers Limited, Anand Share Consultancy, ANS Pvt Limited, Asit C Mehta Investment Intermediates Limited, G Raj & Co. (Consultants) Limited, HDFC Securities, ICICI Securities Limited, IIFL Securities Limited, Innovate Securities Pvt Limited, Jhaveri Securities, JM Financial Services Limited, Kalpataru Multiplier Limited, Keynote Capitals Limited, KJMC Capital Market Services Limited, Kotak Securities Limited, Lakshmishree Investment & Securities Pvt Limited, LKP Securities Limited, Marwadi Shares & Finance, Motilal Oswal Financial Services Limited, Nirmal Bang Securities Pvt Limited, Nuvama Wealth and Investment Limited, Patel Wealth Advisors Pvt Limited, Prabhudas Lilladher Pvt Limited, Pravin Ratilal Share & Stock Brokers Limited, RR Equity Brokers Pvt Limited, SBICAP Securities Limited, Sharekhan Limited, SMC Global Securities Limited, Tanna Financial Services and Yes Securities (India) Limited.

ESCROW COLLECTION BANKS: ICICI Bank Limited and HDFC Bank Limited. | **PUBLIC OFFER ACCOUNT BANK:** Axis Bank Limited.

REFUND BANKS: ICICI Bank Limited and HDFC Bank Limited.

SPONSOR BANK(s): Axis Bank Limited, HDFC Bank Limited and ICICI Bank Limited.

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For **LG ELECTRONICS INDIA LIMITED**
On behalf of the Board of Directors
Sd/-
Anuj Goyal
Company Secretary and Compliance Officer

Place: New Delhi, Delhi
Date: September 30, 2025

LG ELECTRONICS INDIA LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a RHP dated September 30, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., Axis Capital Limited at www.axiscapital.co.in, Citigroup Global Markets India Private Limited at https://www.citigroup.com/global/about-us/global-presence/india/disclaimer, Morgan Stanley India Company Private Limited at www.morganstanley.com, J.P. Morgan India Private Limited at www.jpmipl.com and BofA Securities India Limited at https://business.bofa.com/bofas-india, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.lg.com/in/. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section ***"Risk Factors"*** beginning on page 38 of the RHP. Potential investors should not rely on the DRHP for making any investment decision and must rely on their own examination of our Company and the Offer.

This public announcement is not an offer of securities for sale in the United States or elsewhere. This public announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "**U.S. Securities Act**") and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold (a) within the United States solely to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act) in transactions exempt from, or not subject to, the registration requirements of the U.S. Securities Act, and (b) outside the United States in offshore transactions as defined in and in compliance with Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

CONCEPT

प्रपत्र– 'जी'
अभिरुचि की अभिव्यक्ति हेतु आमंत्रण
इंदिरापुरम हैबिटेट सेंटर प्राइवेट लिमिटेड, गाजियाबाद, उत्तर प्रदेश में रियल एस्टेट में कार्यरत

(भारतीय दिवाला और शोधन अक्षमता बोर्ड के विनियमन 36ए के उप–विनियमन (1) के तहत (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016)

प्रासंगिक विवरण

1.	**कॉर्पोरेट देनदार का नाम साथ में पैन/सीआईएन/एलएलपी नं.**	**इंदिरापुरम हैबिटेट सेंटर प्राइवेट लिमिटेड** **सीआईएन:** U74899DL2002PTC114606 | **पैन नं.:** AAGCS4747R
2.	पंजीकृत कार्यालय का पता	यूनिट नं. 154, एफ.एफ, अग्रवाल शॉपिंग सेंटर, प्लॉट नं. 2, एलएससी, ब्लॉक–सीडी, पीतमपुरा, दिल्ली–110034
3.	वेबसाइट का यूआरएल	www.ihcentre.in
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	इंदिरापुरम, गाजियाबाद, उत्तर प्रदेश
5.	मुख्य उत्पादों / सेवाओं की स्थापित क्षमता	आईएचसीपीएल परियोजना तीन चरणों (I, II और III) में विभाजित है। परियोजना की योजना 1.92 एकड़ क्षेत्रफल पर बनाई गई थी जिसके तीन उद्देश्य थे: (सामाजिक–सांस्कृतिक– 45%, वाणिज्यिक– 28%, मनोरंजन– 27%) चरण–I पूरा हो चुका है और आंशिक ओसी प्राप्त हो चुका है। चरण–II और III का निर्माण नीचे उल्लिखित उपलब्ध क्षेत्रफल के अनुसार पूरा किया जाना है: – (तालिका नीचे)
6.	मुख्य उत्पादों की मात्रा और मूल्य / पिछले वित्तीय वर्ष में बेची गई सेवाएं	शून्य लागू नहीं
7.	कर्मचारियों / कामगार की संख्या	कर्मचारी– 10 (दस), श्रमिक– 0
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं के लिए प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं	संभावित समाधान आवेदक समाधान पेशेवर को **irp.indirapuram@gmail.com** और / या **nksharma.fcs@gmail.com** पर मेल द्वारा अनुरोध प्रस्तुत कर सकते हैं। URL: **www.ihcentre.in**
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है	संभावित समाधान आवेदक समाधान पेशेवर को **irp.indirapuram@gmail.com** और / या **nksharma.fcs@gmail.com** पर मेल द्वारा अनुरोध प्रस्तुत कर सकते हैं। URL: **www.ihcentre.in**
10.	अभिरुचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	**16 अक्टूबर 2025**
11.	संभावित समाधान आवेदकों की अंतरिम सूची जारी करने की तिथि	**21 अक्टूबर 2025**
12.	अंतरिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	**26 अक्टूबर 2025**
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	**31 अक्टूबर 2025**
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजना के लिए अनुरोध जारी करने की तिथि	**05 नवंबर 2025**
15.	समाधान योजनाएं जमा करने की अंतिम तिथि	**04 दिसंबर 2025**
16.	ईओआई जमा करने के लिए संसाधित ईमेल आईडी	**irp.indirapuram@gmail.com** और / या **nksharma.fcs@gmail.com**
17.	कॉर्पोरेट देनदार की एमएसएमई के रूप में पंजीकरण स्थिति का विवरण	पंजीकरण संख्या: उद्यम–डीएल–06–0007741 दिनांक 05.12.2020

चरण	मंजिल	उपलब्ध (वर्ग फीट)	श्रेणी
I	दूसरी मंज़िल	3,527	मनोरंजक
II	दूसरी मंज़िल	16,849	मनोरंजक
II	तीसरी मंज़िल	79,760	मनोरंजक
II	क्लब सुइट्स	13,685	मनोरंजक
III	क्यू ब्लॉक, जीएफ	17,596	वाणिज्यिक
III	क्यू ब्लॉक, एफएफ	40,000	मनोरंजक
III	अनिर्मित	2,05,474	सामाजिक–सांस्कृतिक
	कुल	**3,76,891**	

नोट: चरण–III में लगभग 2,05,474 वर्ग फुट का अनिर्मित क्षेत्र अहस्तांतरणीय है। वास्तुकार, मेसर्स जी. पी. माथुर एंड एसोसिएट्स, वास्तुकला डिजाइन और विकास रेखाचित्रों के साथ प्रारंभिक परामर्श के अनुसार, प्राप्त करने योग्य FAR 2.41 है। हालांकि, यह वास्तुकार और GDA के साथ होने वाली अंतिम चर्चा के अधीन है।

नोट: यह अभिरुचि की अभिव्यक्ति का निमंत्रण, भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए(1) के अनुसार, जहां है, जैसा है, तथा कोई सहारा नहीं के आधार पर, कॉर्पोरेट देनदार के लिए चालू व्यवसाय के रूप में समाधान योजना तथा परियोजनावार योजना प्रस्तुत करने के लिए है।

हस्ता / –
नरेंद्र कुमार शर्मा
समाधान प्रोफेशनल, इंदिरापुरम हैबिटेट सेंटर प्राइवेट लिमिटेड

तिथि: 01.10.2025
स्थान: गुड़गांव

पंजीकरण सं.: IBBI/IPA-002/IPN00125/2017-2018/10294 | **एएफए वैधता:** 31.12.2025
पता: डी–1 / 2, वेलकमग्रुप सीजीएचएस, प्लॉट नंबर 6, सैक्टर–3, द्वारका नई दिल्ली–78

हीरो हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालय: 09, कम्युनिटी सेंटर, बसंत लोक, वसंत विहार, नई दिल्ली – 110057
फोन: 011 49267000, टोल फ्री नं.: 1800 212 8800, ईमेल: customer.care@herohfl.com
वेबसाइट: ww.herohousingfinance.com | CIN: U65192DL2016PLC30148
संपर्क पता: ए–6, तीसरा तल, सेक्टर–4, नोएडा – 201301

शुद्धिपत्र

यह शुद्धिपत्र 28.09.2025 को इस समाचार पत्र में उधारकर्ताओं संजय पुत्र धर्मपाल सिंह, गुड्डी देवी पुत्री ओम प्रकाश (ऋण खाता सं. **HHFAGRLAP23000039604**) के विरुद्ध प्रकाशित मांग सूचना विज्ञापन के संदर्भ में है, जिसमें संपत्ति का विवरण त्रुटिवश गलत प्रकाशित हो गया था कृपया संपत्ति का सही विवरण इस प्रकार पढ़ें: प्लॉट का माप 38.48 वर्ग मीटर है, जो खसरा सं. 77, वार्ड सं. 37, वाके नगला अजीता, नई आबादी, जगदीश पुरा तहसील और जिला आगरा-282002 में स्थित है (नगर निगम आगरा की हाउस टैक्स रसीद के अनुसार, इसका मकान नं. 45/2ई/2डी, संपत्ति आईडी **Na180995** है)।

चौहद्दी: पूर्व: प्रेमचंद का मकान, पश्चिम: निजी गली, उसके बाद पूरन देवी का प्लॉट और मकान, उत्तर: निकास और अन्य प्लॉट, उसके बाद 6 फीट चौड़ा रास्ता और गली, दक्षिण: पूरन देवी का प्लॉट। अन्य सभी विवरण पूर्ववत समान रहेंगे।

दिनांक: 01.10.2025
स्थान: आगरा

हीरो हाउसिंग फाइनेंस लिमिटेड के लिए
हस्ता./– प्राधिकृत अधिकारी

ई2ई नेटवर्क्स लिमिटेड

सीआईएन – L72900DL2009PLC341980
पंजीकृत कार्यालय: ऑफिस, प्रथम तल, ए–24/9, मोहन कोऑपरेटिव इंडस्ट्रियल एस्टेट, मथुरा रोड, नई दिल्ली–110044, फोन नंबर: +91–11–4084–4964
ईमेल: cs@e2enetworks.com, वेबसाइट: https://www.e2enetworks.com/

सूचना

सदस्यों को सूचित किया जाता है कि कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 और नियम 22 (इसमें वर्तमान में लागू कोई भी वैधानिक संशोधन या पुनः अधिनियमन शामिल है) के साथ पठित कंपनी अधिनियम, 2013 ('अधिनियम') की धारा 108 और धारा 110, भारतीय प्रतिभूति और विनिमय बोर्ड के विनियम 44 (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015, भारतीय कंपनी सचिव संस्थान द्वारा आम बैठकों पर जारी सचिवीय मानक–2, कॉर्पोरेट कार्य मंत्रालय द्वारा जारी छूट और स्पष्टीकरण सामान्य परिपत्र संख्या 14/2020 दिनांक 8 अप्रैल, 2020, 17/2020 दिनांक 13 अप्रैल, 2020 और बाद में समय–समय पर जारी किए गए परिपत्र, जिनमें सबसे नया सामान्य परिपत्र संख्या 3/2025 दिनांक 22 सितंबर है, 2025, कॉर्पोरेट कार्य मंत्रालय द्वारा जारी (सामूहिक रूप से 'एमसीए परिपत्र' के रूप में संदर्भित), भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएँ) विनियम, 2015 ('सेबी सूचीबद्धता विनियम') के विनियम 44, भारतीय कंपनी सचिव संस्थान द्वारा जारी सामान्य बैठकों पर सचिवीय मानक ('एसएस -2') और अन्य लागू कानूनों, नियमों और विनियमों (किसी भी वैधानिक संशोधन या इसके पुनः अधिनियमन सहित वर्तमान में लागू और समय–समय पर संशोधित) के अनुसार, ई2ई नेटवर्क्स लिमिटेड ('कंपनी') ने मंगलवार, 30 सितंबर, 2025 को केवल इलेक्ट्रॉनिक मोड के माध्यम से कंपनी के उन सभी सदस्यों को स्पष्टीकरण विवरण के साथ नोटिस भेजने का कार्य पूरा कर लिया है, जिनके ईमेल पते कंपनी/डिपॉजिटरी/डिपॉजिटरी प्रतिभागी(यों)/रजिस्ट्रार और शेयर ट्रांसफर एजेंट ('आरटीए'), एमयूएफजी इंटाइम इंडिया प्राइवेट लिमिटेड ('एमयूएफजी इनटाइम') के साथ पंजीकृत हैं और जिनके नाम शुक्रवार, 26 सितंबर, 2025 ('कट–ऑफ तिथि') तक सदस्यों के रजिस्टर/लाभभोगी स्वामियों की सूची में दर्ज हैं। । नोटिस और पोस्टल बैलट फॉर्म की भौतिक प्रति प्रीपेड व्यावसायिक लिफाफे के साथ भेजने की आवश्यकता को संबंधित एमसीए परिपत्रों के अनुसार स्थगित कर दिया गया है। सदस्यों को अपनी सहमति या असहमति केवल ई–वोटिंग प्रणाली के माध्यम से ही व्यक्त करनी होगी। सदस्यों को इसके अतिरिक्त सूचित किया जाता है कि:

क) निम्नलिखित विशेष कार्य केवल इलेक्ट्रॉनिक माध्यम ('ई–वोटिंग') के माध्यम से मतदान कर– के पोस्टल बैलट के माध्यम से साधारण और विशेष प्रस्ताव पारित करके किए जाने हैं:

- अधिकृत शेयर पूंजी में वृद्धि और इसके परिणामस्वरूप एसोसिएशन के ज्ञापन के पूंजी खंड में परिवर्तन
- कंपनी द्वारा इक्विटी शेयर या अन्य पात्र प्रतिभूतियों के निर्गम के माध्यम से निवेशकों को योग्य संस्थान प्लेसमेंट/राइट्स/एफपीओ/किसी अन्य तंत्र के माध्यम से सार्वजनिक या निजी पेशकश के माध्यम से धन जुटाने पर विचार और अनुमोदन।
- कंपनी के प्रबंध निदेशक (डीआईएन: 02696789) श्री तरुण दुआ की पुनर्नियुक्ति और 31 जनवरी, 2026 से 30 जनवरी, 2031 तक की अवधि के लिए उन्हें देय पारिश्रमिक
- कंपनी की पूर्णकालिक निदेशक सुश्री सृष्टि बावेजा (डीआईएन: 08057000) की पुनर्नियुक्ति और 31 जनवरी, 2026 से 30 जनवरी, 2031 तक की अवधि के लिए उन्हें देय पारिश्रमिक।

ख) ई–वोटिंग सुविधा बुधवार, 01 अक्टूबर, 2025 को प्रातः 9:00 बजे (भा.मा.स.) से शुरू होगी और गुरुवार, 30 अक्टूबर, 2025 को सायं 5:00 बजे (भा.मा.स.) (दोनों दिन सम्मिलित) समाप्त होगी। उक्त तिथि और समय के बाद ई–वोटिंग की अनुमति नहीं होगी।

ग) केवल वे सदस्य जिनके नाम कट–ऑफ तिथि तक सदस्यों के रजिस्टर या डिपॉजिटरी द्वारा प्रबंधित लाभभोगी स्वामियों के रजिस्टर में दर्ज हैं, वे ई–वोटिंग प्रक्रिया द्वारा अपना वोट डालने के हकदार हैं।

घ) यह सूचना कंपनी की वेबसाइट www.e2enetworks.com, स्टॉक एक्सचेंज यानी नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड की वेबसाइट www.nseindia.com और एमयूएफजी इनटाइम की वेबसाइट https://in.mpms.mufg.com/ पर भी उपलब्ध होगी।

ङ) कंपनी ने एमयूएफजी इनटाइम द्वारा प्रदान किए गए वोटिंग प्लेटफॉर्म के माध्यम से अपने सभी सदस्यों को ई–वोटिंग सुविधा प्रदान की है।

च) जो व्यक्ति कट–ऑफ तिथि तक सदस्य नहीं है, उससे अनुरोध है कि वह इस नोटिस को केवल सूचना के उद्देश्य से लें।

यदि सदस्यों के पास ई–वोटिंग सहित इस सूचना से संबंधित कोई प्रश्न हैं, तो वे https://instavote.linkintime.co.in पर सहायता अनुभाग के अंतर्गत उपलब्ध Frequently Asked Questions ("FAQs") तथा InstaVote e-Voting manual देख सकते हैं या टीम के सदस्य श्री विशाल से दूरभाष: 022–4918 6000 पर संपर्क कर सकते हैं या enotices@in.mpms.mufg.com पर ईमेल कर सकते हैं।

कंपनी के निदेशक मंडल ने 29 सितंबर, 2025 को आयोजित अपनी बैठक में श्री अंकुश अग्रवाल (सीपी संख्या: 14486), मेसर्स एमएकेएस एंड कंपनी, प्रैक्टिसिंग कंपनी सेक्रेटरीज को निष्पक्ष और पारदर्शी तरीके से पोस्टल बैलट प्रक्रिया की जांच करने के लिए संवीक्षक नियुक्त किया।

कंपनी के वे सदस्य जो डीमैट रूप में कंपनी के इक्विटी शेयर रखते हैं और जिन्होंने अपने ई–मेल पते पंजीकृत नहीं कराए हैं, वे अस्थायी रूप से अपने ई–मेल पते एमयूएफजी इनटाइम के साथ पंजीकृत करा सकते हैं। सदस्यों से अनुरोध है कि वे नाम, डीपीआईडी, क्लाइंट आईडी/पैन, मोबाइल नंबर और ई–मेल आईडी जैसे विवरण प्रदान करें और सीएमएल, पैन, आधार कार्ड और फॉर्म आईएसआर–1 की इमेज पीडीएफ या जेपीईजी प्रारूप में (1 एमबी तक) अपलोड करें। शेयरधारकों का विवरण प्रस्तुत करने पर शेयरधारक को एक ओटीपी प्राप्त होगा जिसे सत्यापन के लिए लिंक में दर्ज करना होगा। यह स्पष्ट किया जाता है कि ई–मेल पते के स्थायी पंजीकरण के लिए, सदस्यों से अनुरोध है कि वे डिपॉजिटरी प्रतिभागी द्वारा निर्धारित प्रक्रिया का पालन करके संबंधित डिपॉजिटरी प्रतिभागी के साथ डीमैट होल्डिंग्स के संबंध में अपना ई–मेल पता पंजीकृत करें। किसी भी प्रश्न के लिए, शेयरधारक सहायता अनुभाग में enotices@in.mpms.mufg.com पर लिख सकते हैं या फोन नंबर: 022–49186000 पर कॉल कर सकते हैं। शेयरधारक कंपनी की वेबसाइट www.e2enetworks.com से निर्धारित फॉर्म डाउनलोड कर सकते हैं।

ई–वोटिंग की प्रक्रिया के निर्देश, जिसमें भौतिक या डीमैट रूप में शेयर रखने वाले सदस्य ई–वोटिंग के माध्यम से अपना वोट कैसे डाल सकते हैं, इस बारे में विस्तृत जानकारी इस सूचना में दी गई है।

ई–वोटिंग के माध्यम से पोस्टल बैलट का परिणाम कंपनी के अध्यक्ष या उनके द्वारा अधिकृत किसी अन्य व्यक्ति द्वारा दो कार्यदिवसों के भीतर घोषित किया जाएगा और कंपनी के पंजीकृत कार्यालय में भी प्रदर्शित किया जाएगा। परिणाम, संवीक्षक की रिपोर्ट के साथ, कंपनी की वेबसाइट www.e2enetworks.com और एमयूएफजी इनटाइम की वेबसाइट https://in.mpms.mufg.com/ पर उपलब्ध कराए जाएँगे, साथ ही उस स्टॉक एक्सचेंज को भी सूचित किया जाएगा जहाँ कंपनी के शेयर सूचीबद्ध हैं।

निदेशक मंडल के आदेशानुसार
ई2ई नेटवर्क्स लिमिटेड के लिए
हस्ता./–
रोनित
कंपनी सचिव एवं अनुपालन अधिकारी

स्थान: नई दिल्ली
दिनांक: 30.09.2025

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INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE SME PLATFORM OF NATIONAL STOCK EXCHANGE OF INDIAN LIMITED ("NSE EMERGE") IN COMPLIANCE WITH THE CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATION, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC ANNOUNCEMENT

VINOD TEXWORLD LIMITED

(Formerly known as Vinod Texworld Private Limited)

(Please scan this QR Code to view Draft Prospectus)

Our Company was originally incorporated as "Shree Shiv Shakti Cot-Fab Private Limited" as a private limited company, under the provisions of the Companies Act, 1956 vide Certificate of Incorporation dated July 19, 2012 issued by Registrar of Companies, Gujarat, Dadra and Nagar Havelli having Corporate Identification Number U17200GJ2012PTC071210. Subsequentlyin Financial Year 2016-17 Mr. Vinod Mittal, Harsh Vinod Mittal and Yash Vinod Mittal acquired 100% shareholding in the Shree Shiv Shakti Cot-Fab Private Limited. Subsequently, Our Company changed its name from "Shree Shiv Shakti Cot-Fab Private Limited" to "Vinod Fabtex Private Limited" vide Certificate of Incorporation pursuant to change of name March 08, 2018 issued by Registrar of Companies, Ahmedabad, pursuant to special resolution passed in the Extra Ordinary General Meeting held on March 03, 2018. Subsequently, Our Company changed its name from "Vinod Fabtex Private Limited" to "Vinod Texworld Private Limited" vide Certificate of Incorporation pursuant to change of name May 25, 2018 issued by Registrar of Companies, Ahmedabad, pursuant to special resolution passed in the Extra Ordinary General Meeting held on May 23, 2018. Subsequently, our Company was converted from a private limited company to public limited company pursuant to special resolution passed in the Extra Ordinary General Meeting held on November 05, 2024 and consequently the name of our Company was changed to "Vinod Texworld Limited" pursuant to fresh certificate of incorporation dated December 18, 2024 issued to our Company by the Registrar of Companies, Central Processing Centre having Corporate Identification Number U17200GJ2012PLC071210. For details of change in name and registered office of our Company, please refer to chapter titled "Our History and Corporate Structure" beginning on page no. 224 of this Draft Prospectus.

Corporate Identification Number (CIN): U17200GJ2012PLC071210
Registered Office: 185/2, Saijpur, Gopalpur, Opp. Shanti Process, Piplaj Pirana Road, Ahmedabad, Gujarat, India, 382405
Telephone No.: +91 7069030829 **Website:** https://vinodtexworld.com **E-Mail:** ho@vinodtexworld.com
Company Secretary and Compliance Officer: Ms. Foram Deep Parikh;

PROMOTERS OF OUR COMPANY: MR. HARSH VINOD MITTAL, MR. YASH VINOD MITTAL AND MRS. SWETA YASH MITTAL

INITIAL PUBLIC ISSUE OF UP TO 45,56,800 EQUITY SHARES OF FACE VALUE OF 10/- EACH OF VINOD TEXWORLD LIMITED ("VTL" OR THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF RS. [•]/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF RS. [•]/- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO RS. [•] LAKHS ("THE ISSUE") OF WHICH UPTO [•] EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH FOR CASH AT A PRICE OF RS. [•]/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF RS. [•]/- PER EQUITY SHARE AGGREGATING TO RS. [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. NET ISSUE OF [•] EQUITYSHARES OF FACE VALUE OF RS. 10/- EACH AT A PRICE OF RS. [•]/- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF RS. [•]/- PER EQUITY SHARE AGGREGATING TO RS. [•] LAKHS (THE "NET ISSUE"). THE ISSUE AND THE NET ISSUE WILL CONSTITUTE UPTO [•] AND [•] RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARECAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, PLEASE REFER TO SECTION TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE NO. 370 OF THIS DRAFT PROSPECTUS.

This Public announcement is being made in compliance with and in accordance with Regulation 247(2) of the SEBI (ICDR) Regulations, 2018, to inform the public that our Company is proposing to undertake, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market condition and other considerations, to undertake initial public offering of its Equity shares of face value of Rs. 10 each pursuant to the issue and has filed Draft Prospectus dated September 29, 2025 which has been filed with the SME Platform of NSE ("NSE Emerge") on September, 29,2025

In relation to above, the Draft Prospectus filed with the NSE Emerge shall be made available to the public for comments, by hosting it on the respective websites of the Stock Exchanges i.e. www.nseindia.com, website of the Company at www.vinodtexworld.com and the websites of Lead Manager to the issue i.e. Fast Track Finsec Private Limited at www.ftfinsec.com ("LM").

Our Company hereby invites the members of the public to give comments on the Draft Prospectus filed with NSE Emerge with respect to disclosures made in the Draft Prospectus, if any for a period of at least 21 days from October 01, 2025 to October 22, 2025 on or before 5:00pm. The members of the public are requested to send a copy of their comments to NSE and/or to the Company Secretary and Compliance officer of our Company and/or the LM at their respective addresses i.e. on email id of Company at ho@vinodtexworld.com or at email id of Lead Manager at vinodipo@ftfinsec.com.

Investments in equity and equity related securities involve a degree of risk and investors should not invest any funds in the issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the issue. For taking an investment decision, investors must rely on their own examination of our company and the issue, including the risk involved. The Equity shares in the issue have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of Draft Prospectus. Specific attention of the investors is invited to "**Risk Factors**" beginning on page no.35 of Draft Prospectus.

Any decision to invest in the Equity Shares described in the Draft Prospectus may only be made after the Prospectus has been filed with the RoC and must be solely on the basis of such Prospectus as there may be material changes in the Prospectus from the Draft Prospectus.

For details of the main objects of our Company as contained in its Memorandum of Association, see "Our History and certain other corporate matters on page no. 224 of the Draft Prospectus.

The liability of the members of our Company is limited. For details of the share capital, capital structure of our company, the names of the signatories to the Memorandum of Association and the number of shares of our company subscribed by them, of our company, please see "Capital Structure" beginning on page 101 of the Draft Prospectus.

TRACK RECORD OF THE LEAD MANAGER: The BRLM associated with the Issue has handled Thirteen (13) Public Issues in the past three years out of which Four (4) issue was closed below the Issue/ Offer Price on listing date.

Name of LM	Total Issue in last 3 years		Issue closed below IPO Price on listing date
	Mainboard	SME	
Fast Track Finsec Private Limited	0	13	4

LEAD MANAGER TO THE ISSUE | **REGISTRAR TO THE ISSUE**

Fasttrack Finsec
Category-I Merchant Banker

FAST TRACK FINSEC PRIVATE LIMITED
CIN: U65191DL2010PTC200381
SEBI Registration No. INM000012500
Registered Office: Office No. V-116, 1st Floor, New Delhi House, 27, Barakhamba Road, New Delhi - 110001
Tel No.: +91-11-43029809
Contact Person: Ms. Sakshi/ Mr. Sagar Kapoor
Email: vinodipo@ftfinsec.com; investor@ftfinsec.com
Website: www.ftfinsec.com

KFINTECH

KFIN TECHNOLOGIES LIMITED
CIN: L72400MH2017PLC444072;
SEBI Registration No.: INR000000221
Registered office: 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Mumbai – 400070, Maharashtra
Corp. Office: Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad – 500 032, Telangana
Tel No: +91 40 6716 2222; **Contact Person**: Mr. M Murali Krishna
Email: vinodtex.ipo@kfintech.com; **Website:** www.kfintech.com
Investor Grievance Email: einward.ris@kfintech.com

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Prospectus dated September 29, 2025.

VINOD TEXWORLD LIMITED
On behalf of the Board of Directors
Sd/-
Foram Deep Parikh
Company Secretary and Compliance officer

Date: September 30, 2025
Place: Gujarat

Vinod Texworld Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market condition and other considerations, to undertake initial public issue of its Equity shares and has filed the Draft Prospectus dated September 29, 2025 with Stock exchange. The Draft Prospectus shall be available on the website of the Stock Exchange i.e. NSE at https://www.nseindia.com/, website of the Company at www.vinodtexworld.com and the websites of Lead Manager to the issue i.e. Fast Track Finsec Private Limited at www.ftfinsec.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section titled "Risk Factors" on page no. 35 of the Draft Prospectus. Potential investors should not rely on the Draft Prospectus filed with the Stock exchanges for making any investment decision, and should instead rely on the Prospectus, for making investment decision.

The Equity shares have not been and will not be registered under the U.S. Securities Act of 1933 (the "US Securities Act") or any state securities law in United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws.

This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of securities for sale in any jurisdiction, including the United States and any securities described in this announcement may not be offered or sold in the United States absent registration under the U.S. Securities Act of 1933, as amended or an exemption from registration. Any public offering of securities to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. There will be no public offerings of the Equity shares in the United States.